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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**Review Application No. 297/2004
In
Original Application No. 2352/2003**

Date of Decision : 03/12/2004

CORAM

**Hon'ble Mr. Kuldeep Singh, Vice Chairman (J)
Hon'ble Mr. S.A. Singh, Administrative Member**

Sh. Chittarmal, S/o Late Sh. Budhi Ram, R/o A-332, Dr. Ambedkar Nagar, Sector No. -3, New Delhi-110062.

....Applicant

V E R S U S

1. Union of India through Secretary to Ministry of Communication, Dept. of Post, Postal Service Board, Dak Bhawan, New Delhi -110001.
2. Director of Postal Services (Postal) Meghdoot Bhawan, New Delhi -110001.

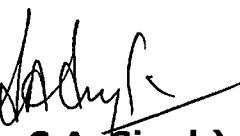
.....Respondents

**O R D E R
(By Mr. Kuldeep Singh, Vice Chairman (J))**

This is a Review Application filed by the applicant seeking the review of the order dated 14-09-2004 passed O.A No. 2352/03 at Principal Bench. The applicant in his O.A had challenged his non-promotion to the Higher Selection Grade II in the pay scale of Rs. 5000-8000/- and Higher Selection Grade I in the pay scale of Rs. 6500-10500/- from the date his juniors Shri Budhi Ram and Shri O.P. Kain were promoted. The Tribunal found that the O.A was highly belated and the same is liable to be dismissed on the ground of limitation. The applicant has stated that the limitation is not applicable against the illegal



orders. The Tribunal had erroneously decided the OA of the applicant ignoring the judgement of the Hon'ble Supreme Court. However, the fact remains that the Tribunal has considered the plea of limitation. The Tribunal had taken a view that the limitation period as prescribed under Section 21 of the AT Act, is attracted, which bars the O.A. Thus, we find that there is no error or omissions on the face of the record, which may call for reviewing of the order, passed by this Tribunal. Thus, we are of the considered opinion that there is no ground for reviewing the order. The Review application is therefore dismissed.



(Mr. S.A. Singh)
Member(A)



(Mr. Kuldip Singh)
Vice Chairman(J)

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